

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No.Estt.(RJS)/158/2013

Date : 27.11. 2013

I

Shri Ashok Kumar Jain-II, an officer in the District Judge Cadre, presently posted as **Additional District & Sessions Judge No. 2, Deeg (Bharatpur)** who has been appointed as **Jt. L.R.-I, Law Department, Law & Legal Affairs Department, Jaipur** vide Government Order No.F.19(14)Nyay/98 dated 27.11.2013, is hereby relieved with immediate effect to join his new assignment.

NOTE: Shri Jain is directed to hand over charge in accordance with order No.24/P.I. dated 23.11.1998.

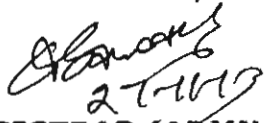
II

Shri Mahendra Singh Sisodia, an officer in the District Judge Cadre presently posted as **Additional District & Sessions Judge No. 1, Deeg (Bharatpur)**, is hereby appointed/ posted as Presiding officer of the Courts of **Additional District & Sessions Judge No. 2, Deeg (Bharatpur) & Additional District & Sessions Judge, Kama** in addition to his own duties till further orders.

NOTE :-

1. **Shri Mahendra Singh Sisodia** who has been appointed as P.O. of out lying Court in addition to his own duties shall hold Court at **Kama** at least for three days in alternative week.
2. **Shri Mahendra Singh Sisodia** who has been appointed as P.O. of the Court stationed at the same headquarter in addition to his own duties shall dispose of that much additional work so as to achieve at least 40% of the standard of work for which he is holding additional charge.
3. The cases in which accused are in custody or there are direction of higher Court for time bound disposal of case shall be decided on priority basis.

BY ORDER,


REGISTRAR (ADMN.)